

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR Mr. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27-08-2015 in CRLMA No. 4136/2015 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Crl) No. 8382/2016 (II)

Date : 13-07-2017 This petition was called on for hearing today.

For Petitioner(s) Ms.Sarika Soam,Adv.
Mr.Chirag M. Shroff, AOR

Mr.Santosh Kumar Tripathi, AOR

For Respondent(s) Mr.Sohaibalam,Adv.
Mr.Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) No. 7989/2015

The respondent Nos.1 & 2 have already filed the counter affidavit. Service of notice is complete on the respondent No.3, but no one has entered appearance on his behalf. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

SLP(Crl) No. 8382/2016

The office report indicates that service of notice is complete on both the respondents, but no one has entered appearance on their behalf. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

(SANJAY PARIHAR)
Registrar

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